

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.114
Appeal/59(AHM)2023

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Vinod Kumar Dua

.....Applicant

V/s

Sun Pharmaceutical Industries Ltd.

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Hari Om Maheshwari, PCA

For the Respondent : Ms. Megha Jani, Advocate

ORDER

Both the sides have filed their written synopsis in terms of last order dated 21.03.2024 vide inward diary No. 2623 on 03.04.2024 and vide inward diary No. 2911 on 04.04.2024, which are taken on record.

However, it has been appraised by the learned PCA for the applicant that an application for condonation of delay has also been filed under Section 5 r/w. Section 14 of the Limitation Act, 1963 seeking condonation of delay of 7 years.

However, on perusal of the application, application for condonation of delay is annexed with the main appeal in running page No. 47 to 51. Neither any court fees has been paid nor has been scrutinized or numbered by the Registry of the Tribunal.

At this stage, learned PCA for the applicant seeks indulgence to file a fresh condonation of delay application with proper contents.

Re-list on 25.07.2024

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)